

Court No.1

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD

Registration T.A. No.567 of 1987
(U.P. No.3841 of 1980)

Govind Ram Vs. Union of India & Others.

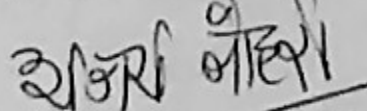
Hon.S.Zaheer Hasan, V.C.
Hon. Ajay Johri, A.M.


(By Hon.S.Zaheer Hasan, V.C.)

Writ Petition No.3841 of 1980 pending in the High Court of Judicature at Allahabad has been transferred to this Tribunal under Section 29 of the Administrative Tribunals Act XIII of 1985.

2. The petitioner, Govind Ram was a permanent Rakshak in Railway Protection Force. He was removed from service on 18.11.78. He has filed this writ petition in the Hon. High Court of Judicature at Allahabad for quashing the orders dated 18.11.78 (removal order) and dated 29.3.1979(revisional order).

3. Section 2 of the Administrative Tribunals Act lays down that the provisions of this Act shall not apply to any member of the Naval, Military or Air Force or of any other armed forces of the Union. According to Section 3 of the Railway Protection Force Act, Railway Protection Force is an armed force of the Union. In this view of the matter, we have no jurisdiction to decide this writ petition. The file of the Writ Petition No.3841 of 1980 be retransmitted to the Hon'ble High Court of Judicature at Allahabad.


Member (A)


Vice Chairman

Dated the 23rd March, 1988.

RKM

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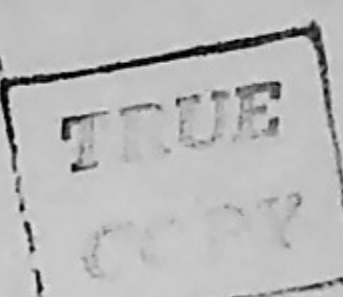
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(R. N. PANDEY)
Section Officer
Central Administrative Tribunal
Allahabad.

Compared by
29/3/88

Sd- Member (A)

Sd- Vice Chairman

Dated the 23rd March, 1988.

RKM